Commerce on Demands for Grants 1996-97 of the Ministry of Textiles.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON DE FENCE

SHRI SUSHILKUMAR SAMBHA-JIRAO SH1NDE (Maharashtra): Madam, I beg to lay on the Table a copy (in English and Hindi) of the First Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence (1996-97).

REPORT AND MINUTES OF THE DE-PARTMENT-RELATED PARLIAMEN-TARY STANDING COMMITTEE ON URBAN AND RURAL DEVELOPMENT

श्री राधाकिशन भालवीय (मध्य प्रदेश): उपसभापति महोदया, मैं प्रामीण क्षेत्र और रोजगार मंत्रालय (ग्रामीण रोजगार तथा गरीबी उन्मूलन विभाग) की अनुदान मांगों, (1996-97) के संबंध में शहरी और ग्रामीण विकास संबंधी संसदीय स्थायी समिति के पांचवें प्रतिदेदन और कार्यवृत्त की एक प्रति (अंग्रेजी तथा हिन्दी में) सभर पटल पर रखता हूं।

SHRI VAYALAR RAVI (Kerala): madam, on a point of "clarification. Article 194 of the Constitution gives the Members of the Legislatures certain rights. What happened, Madam? In De lhi, two MLAs

THE DEPUTY CHAIRMAN: Mr. Vayalar Ravi, there are some more Reports to be presented. We have some business still which has to be finished. Statement regarding Government Business. Dr. U. Venkateswariu.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK COM-MENCING 2ND SEPTEMBER, 1996.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWAR- LU): Madam Deputy Chairman, with your permission, I rise to announce that the Government Business for the week commencing Monday, the 2nd September, 1996, will consist of:—

- (i) Discussion on the working of the Ministry of Power.
- (ii) Discussion on the working of the Ministry of Steel.
- (iii) Discussion on the working of the Ministry of Mines.
- (iv) Discussion on the working of the Ministry of Urban Affairs and Employment.

Re: MOVE TO PROSECUTE TWO MLAL FOR VISITING NARI NIKETAN.

THE DEPUTY CHAIRMAN: We now take up the Calling-Attention Motion.

SHRI VAYALAR RAVI (Kerala): One second, Madam. Every Member of a Legislature has the right to visit any Government organisation. It is one of the legislative functions of a Member. In this case, Madam, what happened was, two MLAs. of the Legislative Assembly of Delhi visited the Nari Niketan. For that, they are being prosecuted because it is said that without permission, they were entering into a Government organisation. If such things happen, Madam.............. (Interruptions)

SHRI A J IT P.K. JOGI (Madhya Pradesh): In this case. Madam, two lady MLAs., two lady Members, went to the Nari Niketan. They are being prosecuted. It is said that they had tresspassed. Can the visit of MLAs. to a Government institution like the Nari Niketan be treated as a tresspass, Madam? (*Interruptions*)

SHRI VAYALAR RAVI: Madam, in this case, some Minister of the Delhi Government is involved. (*Interruptions*)